

for which lab-scale studies and bench-scale studies have been carried out. The Basic Design and Engineering Package was prepared in 2013-14 for setting up of pilot plant. However, options for setting up of the pilot plant are presently being explored.

(c) and (d) Yes, Sir. GAIL in collaboration with Indian Institute of Petroleum (IIP), Dehradun has developed the catalyst and a two-stage process for conversion of waste plastics to diesel, petrol, LPG and Aromatics.

(e) The economics of cost saving shall be known only after the process conditions are established in the pilot plant.

#### **Fee for change of name in gas connection**

†2350. SHRI MAHENDRA SINGH MAHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has determined any fee for change of name in gas connections;

(b) if so, the State-wise details of fee determined for name change in gas connection;

(c) the State-wise details of the amount received under this head from various States from 1st June, 2014 to 31st January, 2015;

(d) whether the consumers are being given a proper receipt of the fee charged; and

(e) if not, the reasons there for?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (e) Public Sector Oil Marketing Companies (OMCs) have reported that they have not prescribed any fee for change of name in LPG gas connection. However, there is a security deposit towards the LPG cylinder(s) and Pressure Regulator loaned to the consumers. The security deposit remains the same in case of transfer of the connection within family of the registered consumer. In case of transfer of the LPG connection to a person other than the family member, the differential between the original security deposit and prevailing rate, if any, is recovered.

OMCs have reported that their LPG distributor issue cash-memos for the amounts recovered from the consumers on this count.

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†Original notice of the question was received in Hindi.